Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 28.07.2011

The Meeting No. 17/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 28.07.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Sh. Nandlal, Sr. D.O	DIPP
2	Sh. K.C.Meena, Dy. DGFT	DGFT
3	Sh. Kuldeep Singh, Asstt. Director	MSME
4	Sh. J.D.Giri, Nominee, AEPC	AEPC
5	Sh. Pradip Kumar, F.T.D.O	DGFT

At the outset the Minutes of NC-V Meeting No.14/AM12 dated 07.07.2011, Meeting No.15/AM12 dated 14.07.2011 and Meeting No.16/AM12 dated 21.07.2011 were ratified. Thereafter agenda for Meeting No. 17/AM12 dated 28.07.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

: 17/84-ALC3/2011 MEETING DATE : 28.07.2011 MEETING NUMBER

Case No.:1/12/84-ALC3/2011	-	Meet No/Date:17/84-ALC3/2011 28.07.2011	Status: Approved
HQ File :01/84/050/00070/AM12/		Lic.No/Date:0410124939 14.06.2011	

Decision : The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as per written comments of DIPP conveyed vide their letter dated 27.07.2011 as detailed helow.

	Delow.						
	Export item	Export	Import item	Qty allowed			
		Quantity					
	Dipped belting	50000 Kgs	Pet Chips (Polyester Chips)	39112.5 Kgs			
	fabrics (EP)		Spin finish oil	335 Kgs			
	conveyor		Nylon 66 industrial yarn	15250 Kgs			
	duck/synthetic		V.P.Latex	3250 Kgs			
	fabric of nylon		Resorcinol	350 Kgs			

6/66 & polyester	Formaldehyde 500 F	Kgs
840 denier and above	Bonding agent (Grill 250 l Bond/Vulcabonde, Isobond PC 45)	Kgs
The R A shall be	e advised to take necessary action subject to complian	ce of other

Case No.:2/12/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:17/84-ALC3/2011 28.07.2011	Status: Approved
HQ File :01/84/050/00071/AM12/	RLA File :05/23/040/00096/AM12/	Lic.No/Date:0510293232 14.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
S. No		Qty.		
1	Ladies tunic made of 99% cotton 1% elastane yarn dyed woven fabric, GSM-100+/-10% (Style N0. V5C518)		99% cotton 1% elastane yarn dyed woven fabric, GSM-100+/-10%	5552 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

usual conditions.

		Meet No/Date:17/84-ALC3/2011 28.07.2011	Status: Approved
HQ File :01/84/050/00072/AM12/	RLA File :05/24/040/00099/AM12/	Lic.No/Date:0510293384 14.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Ladies playsuits made of 100% nylon net		100% nylon net embroider fabric,	5354 Sq mtrs.
	embroider fabric, GSM-		GSM-307+/-10%	
	307+/-10% (Style N0.			
	7GND6)			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/12/84-ALC3/2011

Party Name:FASHION ACCESSORIES

Meet No/Date:17/84-ALC3/2011

Status: Approved

			28.07.2011	
	HQ File :01/84/050/00073/AM12/	RLA File :05/23/040/00099/AM12/	Lic.No/Date:0510293434 15.06.2011	
II.	Decision: The Committee consider		• •	ll l

as mentioned in the application, size of cushion is 30x50 Cms, which works out 0.15 Sq mtrs. Since, silk is used in front as well as back in the cushion cover, the total consumption works out 0.30 Sq mtrs. and considering 2% wastage in this case, the quantitative requirement comes to 0.31 Sq mtr./Pc. Accordingly, for 800 Pcs, the total requirement of inputs shall be 248 Sq mtrs. in quantitative term. Therefore, Committee decided to ratify the adhoc norms against the Advance authorization issued in this case by allowing total inputs 248 Sq mtrs. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:5/12/84-ALC3/2011		Meet No/Date:17/84-ALC3/2011 28.07.2011	Status: Deferred
5 HO	IQ File :01/84/050/00074/AM12/		Lic.No/Date:0510293533 15.06.2011	Defer Date:25.08.2011

Decision: The Committee considered the case as per agenda alongwith other papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 25.08.2011.

Case No.:6/12/84-ALC3/2011		Meet No/Date:17/84-ALC3/2011 28.07.2011	Status: Approved
HQ File :01/84/050/00075/AM12/	RLA File :03/95/040/00158/AM12/	Lic.No/Date:0310636246 15.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. It was observed that from soured wool to yarn normally 10% wastage is allowed, but in this case export item is intermediary product with recombing process, hence, Committee felt that 5% wastage is adequate in respect of import item No.1. Similarly, from polyester tow to yarn normally 8% wastage is permitted, but in this case, export item is intermediary product with recombing process, hence, Committee felt that 4% wastage is adequate in respect of import item No.2. Accordingly, Committee decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

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S.	Export Item	Export	Import item		Qty. allowed
No		Qty.			
1	Woollen blended recombed	9000	Scoured	wool	4725 Kgs
	tops(dyed/undyed)	Kgs	(17.5 to	24.5	
	containing wool from 17.5 to		Micron)		
	24.5 Micron and polyester		Polyester	from	4680 Kgs
	from 2.2 to 3 denier		2.2 to 3 deni	er	
al .					

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name:UNISOURCE TRADING (INDIA) PVT. LTD.,	Meet No/Date:17/84-ALC3/2011 28.07.2011	Status: Approved
HQ File :01/84/050/00076/AM12/		Lic.No/Date:0510293598 16.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Girls jackets (without lining) made of 65% cotton 35% nylon woven dyed fabric, GSM-140+/-10% (Style N0. G211Y1007T/G211Y0806T)	Pcs	65% cotton 35% nylon woven dyed fabric, GSM-140+/-10%	•

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	5	Meet No/Date:17/84-ALC3/2011 28.07.2011	Status: Approved
HQ File :01/84/050/00077/AM12/		Lic.No/Date:0410124997 16.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

$\parallel_8\parallel$	S.	Export Item	Export	Import item	Qty.	
	No		Qty.		allowed	
	1	Ladies pant made	13435	77% cotton 21% polyester, 2%	30228	Sq
		of 77% cotton	Pcs	spandex, GSM-340+/-10%	mtrs.	
		21% polyester,		80% polyester, 20% cotton T/C	5508	Sq
		2% spandex,		pocketing fabric, GSM-105+/-	mtrs.	
		GSM-340+/-10%		10%		

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/13/84-ALC3/2011		Meet No/Date:17/84-ALC3/2011 28.07.2011	Status: Approved
HQ File :01/84/050/00080/AM12/		Lic.No/Date:0510294211 21.06.2011	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Product	Import Item	Qty. allowed
1	82% cotton 17% polyester 1% spandex young girls emb. denim flared jeans	1) 82% cotton 17% polyester 1% spandex denim fabric, GSM- 300+/- 10%	1) 15541.5 Sq mtrs.
	(Style No.870112/866346)	2) 70% polyester 30% cotton dyed fabric, GSM- 140+/-10%	2) 2391 Sq mtrs
		3) Elastic of relevant width	3) Net to net
		4) Metallic emb. Thread	4) Net to net
		5)Snap fateners	5) Net to net
		6) Zip Fastners	6) Net to net
		7) Fusible Interlining	7)1594 Sq mtrs.
2	100% cotton denim infants	1) 100% cotton denim fabric, GSM-	1) 4774 Sq mtrs

		jeans (Style No.872016/864237)	295+/-10% 2) 70% polyester 30% cotton dyed fabric, GSM- 140+/-10% 3) Snap Fastners 4) Elastic of relevant width 5) Fusible Interlining	2) 1550 Sq mtrs.3) Net to net4) Net to net5) 1364 Sq mtrs.
9	3	99% cotton 1% spandex infants & girls denim jeans (Style No.868683/864483)	1) 99% cotton 1% spandex denim fabric, GSM- 300+/-10% 2) Snap fateners 3) Zip Fastners 4) 70% polyester 30% cotton dyed fabric, GSM- 140+/-10% 5) Elastic of relevant width 6) Metallic emb. Thread 7) Fusible Interlining	1) 8178 Sq mtrs. 2) Net to net 3) Net to net 4) 2044.68 Sq mtrs. 5) Net to net 6) Net to net 7)1858.8 Sq mtrs.
	4	80% cotton 18.5% polyester 1.5% spandex girls jeans (Style No.968277/968278)	 80% cotton 18.5% polyester 1.5% spandex denim fabric, GSM-300+/-10% Snap Fastners Zip Fastners Fusible Interlining 	1) 10850.88 Sq mtrs 2) Net to net 3) Net to net 4) 1524 Sq mtrs.
	5	99% cotton 1% spandex young girls flared jeans (Style No.0720/0721/0727/0725)	1) 99% cotton 1% spandex denim fabric, GSM- 400+/-10% 2) Snap fateners 3) Rivets 4) Zip Fastners 5) 70% polyester 30% cotton printed fabric, GSM- 138+/-10% 6) Elastic of relevant width 7) Fusible Interlining	1) 10927.5 Sq mtrs. 2) Net to net 3) Net to net 4) Net to net 5) 1762.5 Sq mtrs. 6) Net to net 7)1645 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

		1	Meet No/Date:17/84-ALC3/2011 28.07.2011	Status: Deferred
10	HQ File :01/84/050/00117/AM12/		Lic.No/Date:0510296917 19.07.2011	Def. Date:25.08.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore, decided to await the same and defer the case for re-listing on 25.08.2011.

Case No.:2/17/84-ALC3/2011	Meet No/Date:17/84-ALC3/2011 28.07.2011	Status: Approved
HQ File :01/84/050/00118/AM12/	Lic.No/Date:0410126236 20.07.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

11:-	,		400 40 40		,
	S.	Export I	ltem	Export	Import item Qty. allowed
	No			Qty.	
	1	Mens	long	23317	100% cotton yarn dyed 60232 Sq mtrs.
		sleeve	shirts	Pcs	woven fabric, GSM-126+/-
		made	of 100%		10%
		cotton	yarn		100% cotton woven 4709 Sq mtrs.
		dyed	woven		fusible interlining fabric,

fabric, GSM-	GSM-110+/-10%			
126+/-10%	Hanger poly bag	Net to net		
	Carton edi sticker	Net to net		
	Polybag sticker	Net to net		
	Price sticker	Net to net		
	Non confirming sticker	Net to net		
The R.A shall be advised to take necessary action subject to compliance of other				

Manual agenda cases

usual conditions.

Case No. 91	Reference received from PC-IV (B) in respect of M's Munib Overseas Corporation, Kanpur
NC No.17/AM12	F.No.01/84/162/196/AM11/DES-V
Dated 28.07.2011	Clarification as to whether the export product' cotton check sheet. Cotton check pad, cotton traveling boot, cotton winter rug and cotton leg protector are covered under DEPB rate schedule at S. No. 72 and articles made of supreme halter made of polypropylene are covered under DEPB rate schedule at S.No. 13 and P.P tapes with U.V stabilization 2% by weight plain/fabricated (a) P/P poly pad (b) poly traveling boot is covered under DEPB entry S.No. 40 of export product group 'plastics'.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the justification submitted in respect of each item by the firm. The Committee also perused the inspection report (in respect of each item in question of this case) verified by Textile Commissioner Office and Central Board of Excise & Custom D.O No. 600/42.01/97/DBK

dated 26.02.98. As per report of Textile Commissioner Office, items are classified as Made-up of cotton or articles of Polypropylene. The Central Board of Excise & Custom's D.O No. 600/42.01/97/DBK dated 26.02.98 states that for the purpose of eligibility of drawback, the Harness and Saddlery goods should be made of predominantly leather/composite leather. The Committee also perused the Note No. 7 of Section XI of Chapters 50 to 63 {mentioned in the ITC(HS) Book}; the expression 'made up' means the following: -

- (a) Cut otherwise than into squares or rectangles;
- (b) Produced in the finished state, ready for use (or merely needing separation—by cutting dividing threads) without sewing or other working (for example, certain dusters, towels, table cloths, scarf squares; blankets);
- © Hemmed or with rolled edges, or with a knotted fringe at any of the edges, but excluding fabrics the cut edges of which have been prevented from unraveling by whipping or by other simple means;
- (d) Cut to size and having undergone a process of drawn thread work;
- (e) Assembled by sewing, gumming or otherwise (other than piece goods consisting of two or more lengths of identical material joined end to end and piece goods composed of two or more textiles assembled in layers, whether or not padded);
- (f) Knitted or crocheted to shape, whether presented as separate items or in the form of a number of items in the length.

Therefore, Committee taking into consideration all the facts mentioned above and interpretations given in Note No. 7 of Section XI felt that the export product' cotton check sheet, Cotton check pad, cotton traveling boot, cotton winter rug and cotton leg protector may be covered under DEPB rate schedule at S. No. 72 and articles made of supreme halter made of polypropylene may be covered under DEPB rate schedule at S.No. 13 and P.P tapes with U.V stabilization 2% by weight plain/fabricated (a) P/P poly pad (b) poly traveling boot may be covered under DEPB entry S.No. 40 of export product group 'plastics'. Accordingly, Committee decided to recommend the case to DEPB Committee for taking final decision in the matter.

Case No.92	M/s SRF Ltd., Tamil Nadu		
NC No.17/AM12	F.No.01/84/50/293/AM11/DES-V		
Dated 28.07.2011	Ratification of input output norms against advance		
	authorisation No. 0410119694 dated 13.12.2010.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical

authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DIPP conveyed vide their letter dated 27.07.2011 as detailed below:

Export item	Export Quantity	Import item	Qty allowed
Polyester	100000 Kgs	Polyester Chips (for industrial	109336.5 Kgs
Tyrecord fabric		yarn)	
(Dipped)		Olbo plast (nylon cotton weft)	870 Kgs
		V.P.Latex	6500 Kgs
		Spin finish oil	900 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.93	M/s V & S International Pvt. Ltd., Gurgoan		
NC No.17/AM12	F.No.01/84/162/585/AM08/DES-V		
Dated 28.07.2011	Ratification of input output norms against advance		
	authorisation No. 0510207141 dated 03.08.2007.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case there are total 6 export items and import items asked for are only 4. Firm have neither given quantitative requirement separately for each input nor mentioned specifically indicating that which import item is used in which export item alongwith justification. In view of this Committee was unable to re-look into it. It was therefore decided to call the applicant firm for personal hearing before NC alongwith complete relevant details & sample in support of their request & technical person to explain the case. The case stands for re-listing on 25.08.2011.

Case No.94	M/s SRF Ltd., Tamil Nadu		
NC No.17/AM12	F.No.01/84/50/391/AM11/DES-V		
Dated 28.07.2011	Ratification of input output norms against advance authorisation No. 0410123005 dated 29.03.2011.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DIPP conveyed vide their letter dated 27.07.2011 as detailed below:

Export item Ex	Export Quantity	Import item	Qty allowed
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Dipped belting	1000000 Kgs	Pet Chips (Polye	ster Chips)		782250 Kgs
fabrics (EP)		Spin finish oil			6700 Kgs
synthetic		Nylon 66 industri	al yarn		305000 Kgs
fabrics 840		V.P.Latex			65000 Kgs
denier and		Resorcinol			7000 Kgs
above nylon 66		Formaldehyde			10000 Kgs
&polyester		Bonding	agent	(Grill	5000 Kgs
		Bond/Vulcabond	e, Isobond PC	45)	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.95	M/s Nav Engineers Pvt. Ltd., Noida	
NC No.17/AM12	F.No.01/84/50/44/AM09/DES-V	
Dated 28.07.2011	Re-fixation of input output norms against advance authorisation	
	No. 0510217778 dated 12.03.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Navin Gupta, Managing Director in the firm, who explained the case alongwith relevant documents & sample pertaining to the case. It was observed that earlier adhoc norms in respect of Narrow woven fabrics i.e woven labels were fixed @ 1.16 Sq mtrs./1 Sq mtr. Based on visit report of NC team in this case. Now, firm have represented that they had imported Narrow woven fabrics in linear Mtrs. whereas adhoc norms have been fixed in Sq mtrs. basis with 16% wastage. It was informed that the width of import & export item in this case is maintained 24 MM. Accordingly, as per adhoc norms fixed in this case, the import Qty. for Narrow woven fabrics of 24 MM works out (@ 1.16 Sq mtrs./1 Sq mtr.) to 4.83 Mtrs. The Committee also went through the visit report submitted in this case and observed that however every calculation was done on the basis of linear Mtrs. but while recommending the Qty. of input was mentioned in Sq mtrs term. Therefore Committee felt that in linear Mtr. also if same adhoc norms i.e 16% is allowed subject to the condition that width of fabric shall be maintained 24 MM, it does not make any difference. Accordingly, Committee after deliberations decided to re-fix the adhoc norms by allowing 16% wastage in linear Mtr. term with condition than width shall be maintained 24 MM on both side of import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	M/s Orient Clothing Co. Pvt. Ltd., Gurgoan
Case No.96	
NC No.17/AM12	F.No.01/84/162/96/AM12/DES-V
Dated 28.07.2011	Ratification of input output norms against annual advance authorisation No. 0510288340 dated 20.04.2011.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the annual Advance authorization issued in this case taking into consideration the Policy Circular No. 34/(RE-2007)/2004-2009 dated 24.08.2008 by allowing the input @ 2.50 Sq mtrs. /Pc. In other words, the quantitative requirement as asked by the firm is @ 2.54 Sq mtrs/Pc which is within 7 ½% of the Qty. as permitted in SION, J-313.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.97	M/s Orient Clothing Co. Pvt. Ltd., Gurgoan		
NC No.17/AM12	F.No.01/84/162/94/AM12/DES-V		
Dated 28.07.2011	Ratification of input output norms against annual advance authorisation No. 0510288340 dated 20.04.2011.		

Decision: The Committee considered the case as per agenda and went through the details, viz., CAD, Sketches etc submitted by the firm. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against annual Advance authorization issued in this case as detailed below:

Export item	Import item	Qty allowed
Babies three layer	100% polyester charmeuse woven fabric,	1.12 Sq mtrs./Pc
dress with diaper	GSM-117+/-10%, width-58"	
(Style No.852311)	100% polyester knitted fabric, GSM-40+/-	2.32 Sq mtrs./Pc
	10%, width-58"	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.98	M/s Orient Clothing Co. Pvt. Ltd., Gurgoan		
NC No.17/AM12	F.No.01/84/162/95/AM12/DES-V		
Dated 28.07.2011	Ratification of input output norms against annual advance authorisation No. 0510288340 dated 20.04.2011.		

Decision: The Committee considered the case as per agenda and went through the details, viz., CAD, Sketches etc submitted by the firm. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against annual Advance authorization issued in this case as detailed below:

Export item	Import item	Qty allowed
Three layer girls skirt (Style)	1.02 Sq mtrs./Pc
No.849678) 100% polyester knitted fabric, GSM-40+/- 10%, width-58"		1.02 Sq mtrs./Pc
	100% polyester dyed woven fabric, GSM-64+/-10%, width-57"	0.63 Sq mtrs./Pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.99	Ref. from Jt. DGFT, Mumbai in respect of M/s Creative Textiles Pvt. Ltd., Mumbai
NC No.17/AM12	F.No.01/84/162/84/AM12/DES-V
Dated 28.07.2011	Clarification regarding technical aspect of export item against advance authorisation No. 0310534118 dated 18.08.2009.

Decision: The Committee considered the case as per agenda alongwith other papers and decided to refer the case to DC (MSME) for 0their examination and comments. It was therefore decided to defer the case for re-listing on 25.08.2011.

Case No.100	M/s JCT Ltd.,Phagwar
NC No.17/AM12	F.No.01/84/50/34/AM12/DES-V
Dated 28.07.2011	Ratification of input output norms against advance
	authorisation No. 3010074039 dated 31.03.2011.

Decision: The Committee considered the case as per agenda along with other papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 25.08.2011.

Case No.101	M/s Shahi Exports Pvt. Ltd., Faridabad
NC No.17/AM12	F.No.01/84/162/97/AM12/DES-V
Dated 28.07.2011	Permission of inclusion of fabrics against advance
	authorisation No. 0510217689 dated 11.03.2008.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that against the advance authorisation in question applicant firm had exported Ladies Dress made of 70% cotton 30% silk with lining made of 52% silk 48% cotton fabric, but EODC has been rejected in terms of General Note No.14 of Textile Product. The Committee felt that General Note No.14 of Textile Product Items allowed in the norms covered by SI. Nos. J270 to J296 are for fabrics other than Silk Fabrics. It implies that fabric composition should be predominantly silk fabric whereas in this case the imported fabric is 70% cotton 30% silk i.e predominantly cotton fabric. Hence, the provisions of General Note No.14 of Textile Product do not apply in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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